

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 131
CP 85 of 2019
IA 45 of 2019
IA 561 of 2019
IA 114 of 2020
IA 838 of 2020

Order under Section 241-242 & 246 of Co.Act,2013

IN THE MATTER OF:

Harshavardhan Singh & Anr
V/s
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..25/10/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Nachiket A Dave, Advocate
For the Respondent : Mr. Jaimin Dave, Advocate

ORDER

The documents of Petitioner are not available on e-portal. Only reply of Respondent No. 2 is on record. Learned counsel for the Petitioner seeks time and granted two weeks-time to upload all the documents on e-portal.

List on 22.11.2021.

Interim relief will be continued.



AJAI DAS MEHROTRA
MEMBER (TECHNICAL)



Dr. DEEPTI MUKESH
MEMBER (JUDICIAL)